

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

Service Tax Appeal No. 50868 of 2019 [DB]

[Arising out of Order-in-Appeal No.04(SM) ST/JPR/2019 dated 16.01.2019
passed by the Commissioner of Central Excise & CGST (Appeals), Jaipur]

M/s. Continental Engines Ltd.

...Appellant

SP-312, Main Road, RIICO
Industrial Area, Bhiwadi,
Alwar, Rajasthan - 301019

VERSUS

**Commissioner of CGST & Central Excise,
Alwar**

...Respondent

A-Block, Surya Nagar,
Alwar - 301001

APPEARANCE:

Ms. Kajal, Advocate for the Appellant
Shri Harshvardhan, Authorized Representative for the Respondent

CORAM:

HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)
HON'BLE MRS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

DATE OF HEARING: 02.08.2024
DATE OF DECISION: 02.08.2024

FINAL ORDER No. 58104/2024

DR. RACHNA GUPTA

Learned counsel has requested for withdrawal of appeal as their declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been accepted by the department and the Discharge Certificate/SVLDRS Form-4 has been issued in favour of the appellant. Same has been acknowledged by the department. In view thereof, appeal is order to be dismissed as withdrawn.

[Dictated and pronounced in the open Court]

(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)

HK